

Corporation of India (Pvt.) Ltd., its Managing Director and another director were prosecuted under Sections 159/162 and 220 of the Companies Act, 1956. The two officers were also prosecuted under Section 614A (2) of the said Act.

(b) The prosecutions were for defaults committed by the company in the matter of filing its Balance Sheet for the year 1967 and Annual Returns for the years 1967 and 1969 and for failure to comply with the orders of the Court to file the Balance Sheet and Annual Returns for 1967 within the time allowed by the Court.

(c) The company, its Managing Director and director were convicted and fined as follows :—

	Rs.
(i) Company	120
(ii) Managing Director	170
(iii) Director	170
	460
Total fine imposed by Court.	460

**Financial Assistance for Holding Asian Freestyle Wrestling Championships at New Delhi**

6568. SHRI MALLIKARJUN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Wrestling Federation of India have approached Government for financial assistance for holding Asian Freestyle wrestling championships in December this year in New Delhi ; and

(b) if so, the amount asked for by the Wrestling Federation of India and the amount sanctioned by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : (a) Yes, Sir.

(b) The Federation has requested for a grant of Rupees one lakh. The matter is receiving consideration.

**Air strips in the Country**

6569. SHRI MALLIKARJUN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is the policy of Govern-

ment to have a net work of air strips in the country for use in emergency ;

(b) the number of air strips in the country ;

(c) whether several of these air strips are in a state of neglect ;

(d) the steps Government propose to take to make these air strips ready for use when necessity arises ; and

(e) the time by which the implementation of the above plan will take place ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) : (a) to (e). There are 85 aerodromes in the country which are maintained by the Civil Aviation Department for civil aviation purposes. The aerodromes used by scheduled and/or non-scheduled air services are maintained in cent-per-cent serviceable condition. The maintenance work at the other aerodromes is carried out to the extent permitted by the availability of funds.

**Housing Scheme for Delhi University Teachers**

6570. SHRI MALLIKARJUN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether a deputation of the Delhi University Teachers' Association met the Chairman of the University Grants Commission recently and urged upon him to reconsider the clause in the Teacher's Housing Scheme which eliminates all colleges less than ten years old ;

(b) whether the said Association has demanded removal of disparity in the house rent rules of Delhi University and Nehru University ; and

(c) the reaction of Government in regard to this demand ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). Yes, Sir.

(c) While there is no disparity in the rate of House rent allowance between Delhi University and the Jawaharlal University, the Jawaharlal Nehru University has been permitted by the U. G. C. to hire residential accommodation for Lecturers, Readers and Professors within the prescribed range